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O.A.NO.904 OF 2006

ORDER DATED 22.01.07

Heard Mr.D.P.Dhalsamant,Ld.Counsel for the Applicant and Mr.P.R.J.Dash,Ld.A.S.C. for the Respondents; on whom a copy of this O.A. has already been served.

- 2. The case of the Applicant is that he was awarded with the punishment of recovery of Rs.20,000/- in ten equal instalments and it is admitted by the Applicant in para-6 of the Original Application that he has not availed the remedies available to him under the rules.
- 3. Since the departmental remedies have not yet been exhausted, without expressing any opinion on the merit of this case and keeping the question of limitation open, it is open to the Applicant to prefer an appeal before the Appellate Authority and it is up to them to dispose of the same as per rules.
 - 4. In view of the above, the O.A. is disposed of at the admission stage.
- 5. Send copies of this order along with copies of this O.A. to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

MEMBER(ADMN.)

VICE-CHAIRMAN